WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) CGHS is not an allied service. CGHS is a subordinate office of Dte. General of Health Services.

- (b) and (c) Generally in Delhi the officers and staff are, transferred on completion of a specified tenure in a particular place, keeping in view the exigencies of work and public interest.
- (d) and (e) A practice of transfering officers and staff from time to time, is being followed with a view to improving efficiency and rotating the incumbents.

Shortage of Malaria Drugs in Gujarat

- 2947. SHRI AHMED PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the Government are aware that there is acute shortage of malaria drugs to control P. Falciperum Strain of malaria in the State of Gujarat and other parts of the country;
 - (b) if so, the reasons therefor; and
- (c) what action Government have taken or propose to take to make essential malaria drugs available in plenty in Gujarat and other parts of the country?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IOBAL SHERVANI): (a) to (c) As reported by the Directorate of National Malaria Eradication Programme (NMEP) and the Govt. of Gujarat, there is generally no shortage of anti-malaria drugs to control P. Falciparum malaria in the Country including the State of Gujarat.

These drugs are procured and supplied to the States/UTs According to their technical requirements.

Increase in seizure of foreign currency

2948, SHRI RAHASBIHARI BARIK: Will the Minister of FINANCE be pleased to state:

- (a) whether the incidents of the seizure of foreign currency have increased in 1995 and 1996:
 - (b) if so, the reasons therefor;
- (c) the steps taken to initiate action against the persons involved in smuggling of foreign currency; and

(d) the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d) The Information is being collected and will be laid on the Table of the House.

सेवानिवृत कर्मचारियों और दरिष्ठ नागरिकों (वृद्धों) को सी.जी.एच.एस. की सेवार्वे उपलब्ध कराना

- 2949. श्री अनन्तराय देवशंकर दवे: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार सेवा-निवृत कर्मचारियों और बेसहारा वरिष्ठ नागरिकों (वद्धों) के लिए केन्द्रीय सरकार स्वास्थ्य योजना का सेवाओं को उपलब्ध कराने का विचार रखती है:
- (ख) यदि हां, तो इसके लिए क्या मानदंड निर्धारित किए गए हैं:
- (ग) सरकार ने उक्त योजना को किन-किन राज्यों में लागु किया है: और
- (घ) अब तक कितने लोगों को इस योजना के अन्तर्गत लाया गया है?

स्वास्थ्य और परिवार कल्याण मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार) (श्री सलीम इकबाल शेरवानी): (क) और (ख) केन्द्रीय सरकार के पेंशनर और संसद के भूतपूर्व सदस्य, उच्चतम न्यायालय और उच्चन्यायालय के सेवा निवृत्त न्यायाधीश स्वतंत्रता सेनानी, भृतपूर्व राज्यपाल, भारत के भूतपूर्व राष्ट्रपति आदि, कहां-कहां केन्द्रीय सरकार स्वास्थ्य योजना कार्यरत है, निर्धारित अंशदान का भगतान करने के बाद केन्द्रीय सरकार स्वास्थ्य योजना चिकित्सीय सुविधाओं का लाभ उठा सकते हैं।

केन्द्रीय सरकार पेंशनर, जो केन्द्रीय सरकार स्वास्थ्य योजना, द्वारा कवर न किए गए क्षेत्रों में रह रहें हैं, भी केन्द्रीय सरकार स्वास्थ्य योजना द्वारा कवर निकटतम शहर में अपना पंजीकरण करवा सकते हैं और केन्द्रीय सरकार स्वास्थ्य योजना चिकित्सीय सुविधाओं का लाभ उठा सकते 青山

- (ग) केन्द्रीय सरकार स्वास्थ्य योजना निम्नलिखित राज्यों में कार्यान्वित की गई है:---
 - 1. दिल्ली
 - 2. उत्तर प्रदेश
 - मध्य प्रदेश
 - 4. राजस्थान
 - बिहार

- 6. केरल
- 7. असम
- महाराष्ट्र
- 9. तमिलनाडु
- 10. पश्चिम बंगाल
- 11. आन्ध्र प्रदेश
- 12. कर्नाटक
- 13. गुजरात
- 14. उड़ीसा (केवल महालेखाकार कार्यालय के कर्मचारियों के लिए)
- (घ) इस योजना के अधीन लाए गए व्यक्तियों की संख्या लगभग 41 लाख है।

Arrears of Income tax from Nationalised Banks

2950. SHRI SOLIPETA RAMACHANDRA REDDY:

DR. MOHAN BABU:

Will the Minister of FINANCE be pleased to state:

- (a) the amount outstanding from nationalised banks on account of arrears of Income Tax at the end of 1995-96, bank-wise;
 - (b) the reasons for accumulation of arrears:
- (c) whether, timely follow-up measures were taken by the IT authorities; and
- (d) the steps taken to realise the arrears early and action taken to get the stay-orders vacated; if any?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d) Tax arrears of nationalised banks at the end of 1995-96, is as per Statement (See below). The arrears pertain to cases which have been disputed at various stages of appeal, and in most cases recovery process has been stayed. Since the disposal of such appeals take considerable time, arrears accumulate with completion of subsequent assessments on similar grounds. In the remaining cases, assessments were completed in the month of March, 1996 and consequently demands raised had not fallen due for payment collection.

Recovery of arrears is an ongoing process. Steps taken for recovery of arrears include issue

of show-cause notices and attached of movable and immovable assets. Where recovery is stayed by Appellate Authorities steps are taken to get these vacated Recovery of arrears, especially in the bigger cases, is closely monitored at all levels.

Statement

Tax Arrears of Nationalised Banks at the end of 1995-96

Sl. No.	Names of the Nationalised Banks	Amount outstanding on 31.3.1996 (Rs. in crore)
1.	Oriental Bank of Commerce	24.82
2.	Punjab National Bank	289.36
3.	Punjab & Sind Bank	6.43
4.	New Bank of India	6.44
5.	State Bank of Travancore	21.27
6.	Bank of India	65.06
7.	Dena Bank	16.30
8.	Union Bank of India	23.09
9.	Syndicate Bank	32.30
10.	State Bank of Mysore	12.01
11.	Canara Bank	43.37
12.	Vijaya Bank	22.79
13.	United Bank of India	171.49
14.	UCO Bank	35.50
15.	Allahabad Bank	14.46
16.	State Bank of Bikaner & Jaip	ur 14.15

Credit rating agencies in the country

2951. SHRI ASHOK MITRA: Will the Minister of FINANCE be pleased to state:

- (a) the number of credit rating agencies operating in the country and their capital structure;
- (b) whether foreigners permitted to hold a majority of the equity in such credit agencies;
 and
- (c) whether there is any proposal under Government's consideration to introduce an arrangement whereby a public issue proposed by any company has to be preceded by a compulsory examination of the proposal by a recognised rating agency?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The informating is